

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्व)
Metropolitan Magistrate (Ld.)
कोर्ट नं. 03, द्वितीय मं.
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR No.: 166/2020
P.S.:PIA
U/S: 379/34 IPC
State Vs. Sagar

25.08.2020

Present: Ld. APP for the state is present through VC.
Mr. Mohit Jain, Ld. Remand Advocate on behalf of the accused through VC.

One application for bail/interim bail on behalf of accused in the present case has been received from the Jail Superintendent. I have perused the application.

Ld. Remand Advocate has submitted that accused is in J/C since 07.06.2020. Ld. Advocate has further submitted that accused is the sole bread earner of his family. He has further submitted that due to Corona pandemic there is every likelihood of the accused catching this infection in jail.

The Ld. APP for the State has opposed the bail application of the accused submitting that the allegations are serious in nature. Ld. APP has further submitted that accused was apprehended on the spot by the complainant himself, as per the reply of IO.

In the present case, the accused is in J/C since 07.06.2020, as per the reply of the IO. Investigation is complete qua the accused in the present case. Charge-sheet of the present case has already been filed, as per the reply of IO. Further, as per the recommendations dated 18/5/20 of HPC constituted by Hon'ble Delhi High Court, UTPs who are facing trial/remand prisoners in theft cases and are in Jail for more than 15 days, can be considered for grant of interim bail for a period of 45 days. Accordingly, the interim bail is granted to the accused for a period of 45 days, on furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of Jail Superintendent concerned. The Jail Superintendent is directed to transmit the personal bond of accused to the Court. Further the accused shall not contact or threaten the complainant or the witnesses during the trial of the case.

Accused is directed to surrender before the Jail Superintendent concerned, after expiry of period of 45 days upon his release. Application accordingly stands disposed off.

Copy of this order be sent to the Jail Superintendent concerned and a copy of this order be also sent to Ld. Remand Advocate through email.



— 52 —
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 25.08.2020

AAKANKSHA VYAS
महानगर मेट्रोपॉलिटन (पूर्व)-05
Metropolitan M's (East)-05
कोर्ट नं. 03, दूसरी मं. 2
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-110002
Karkardooma Courts, Delhi

FIR No.:325/2020
P.S. Krishna Nagar
U/S: 380/457/411/34 IPC
State Vs. Arif

25.08.2020

Fresh application for releasing the accused on personal bond, duly forwarded by the Jail Superintendent, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

Put up with bail record on 26.08.2020.



- Sd -
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 25.08.2020

आकंक्षा व्यास
AAKANKSHA VYAS
महानगर दफ्तराधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, 2nd Floor
Court No. 03, 2nd Floor
कडकडडूना कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi.

FIR No.:11750/2020
P.S. Krishna Nagar
U/S: 379 IPC
State Vs. Adnan

25.08.2020

Fresh application for regular bail/interim bail U/s 437 Cr.P.C on behalf of accused, forwarded by Jail Superintendent, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 26.08.2020



— SJ —
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 25.08.2020

आकांक्षा वी.एस.
AAKANKSHA V/S
महानगर दण्डाधिकारी (पु.प.)-05
Metropolitan Magistrate (E-
कोर्ट नं. 05, 2nd Floor
Court No. 05, 2nd Floor
कलकंदूमा कोर्ट, दिल्ली-110002
Karkardooma Courts, Delhi

EFIR No.:011999/2020
P.S. Krishna Nagar
U/S: 379/411 IPC
State Vs. Priyanshu

25.08.2020

Fresh application for bail U/s 437 Cr.P.C on behalf of accused,
forwarded by Jail Superintendent, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 26.08.2020



—sd—
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 25.08.2020

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (E...
कोर्ट नं. 05, काजीप बस
Court No. 05, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi

FIR No.:011147/2020
P.S. Jagatpuri
(Now at PS: Krishna Nagar)
U/S: 379 IPC
State Vs. Unknown

25.08.2020

Fresh application for release of vehicle bearing no. DL5 SBG-3232 on behalf of applicant, on superdari, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 26.08.2020.



— Sd —
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 25.08.2020

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, द्वितीय तल
Court No. 05, 2nd Floor
कडकडडूना कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR No.:288/2020
P.S. Krishna Nagar
U/S: 380/411 IPC
State Vs. Sameer

25.08.2020

Fresh application for bail U/s 437 Cr.P.C on behalf of accused,
received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 26.08.2020



sd -
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 25.08.2020

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)
कोर्ट नं. 03, 2nd Floor
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-12
Karkardooma Courts, Delhi-12

FIR No.:035744/2019
P.S. Krishna Nagar
U/S: 379 IPC
State Vs. Unknown

25.08.2020

Fresh application for release of vehicle bearing No. DL6SAP 6492 on superdari, on behalf of applicant, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 26.08.2020



^{SJ-}
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 25.08.2020

आकंक्षा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, 2nd Floor
Court No. 03, 2nd Floor
कडकडूना कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR No.:191/2020
P.S.:PIA
U/S: 25 Arms Act & 411/34 IPC
State Vs. Rakesh

25.08.2020

Present: Ld. APP for the state is present through VC.
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Rakesh.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in J/C since 20.07.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Ld. Counsel has also submitted that accused is the sole bread earner of his family. It is further submitted that accused is not a previous convict.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and accused is a habitual offender.

Heard both the parties.

File perused. In the present case, the accused is in J/C since 20.07.2020. Case property in the present case has already been recovered. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to

Ld. Counsel for accused on his email ID.



Sd-
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 25.08.2020

आर. जे. व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, द्वितीय तल
Court No. 05, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR No.:SHD-KN-000201/2020
P.S. Krishna Nagar
U/S: 379 IPC

25.08.2020

Fresh application for release of Exide Batter on behalf of applicant,
received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 26.08.2020



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 25.08.2020

आकांक्षी व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (E. 05)
कोर्ट नं. 03, 2nd Floor
Court No. 03, 2nd Floor
कडकडूमा कोर्ट, दिल्ली-32
Karkardoema Courts, Delhi-32

FIR No.: 191/2020
P.S.:PIA
U/S: 25 Arms Act & 411/34IPC
State Vs. Sandeep

25.08.2020

Present: Ld. APP for the state is present through VC.
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Sandeep.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in J/C since 20.07.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Ld. Counsel has also submitted that accused is the sole bread earner of his family. It is further submitted that accused is not a previous convict.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and accused is a habitual offender.

Heard both the parties.

File perused. In the present case, the accused is in J/C since 20.07.2020. Case property in the present case has already been recovered. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to

Ld. Counsel for accused on his email ID.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 25.08.2020

आकंक्षा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, द्वितीय तल
Court No. 05, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

eFIR No.: 018171/2020
P.S.: Krishna Nagar
U/S: 379/411/34 IPC
State Vs. Golu @ Rakesh

25.08.2020

Present: Ld. APP for the state is present through VC.
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Golu @ Rakesh.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in J/C since 12.08.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Ld. Counsel has submitted that accused is ready to furnish sound and reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature.

Heard both the parties.

File perused. In the present case, the accused is in J/C since 11.08.2020. Case property in the present case has already been recovered. Co-accused have been granted bail. No previous involvement of accused in any other offence has been disclosed by the IO in his reply. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to

Ld. Counsel for accused on his email ID.



— Sd —
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 25.08.2020

आकंक्षा वया 3
AAKANKSHA VYA 3
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, 2nd Floor
Court No. 05, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-22
Karkardooma Courts, Delhi-22

FIR No.:389/2020
P.S.:Shakarpur
U/S: 379/411 IPC
State Vs. Unknown

25.08.2020

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

Application for release of mobile phone on superdari, perused. Reply filed by IO also perused. As per reply of IO, the present FIR pertains to PS: Darya Ganj. Hence, the present application stands dismissed for want of territorial jurisdiction.

Copy of this order be sent to Ld. Counsel for applicant through email.

(Aakanksha Vya s)
MM-05 (East)/KKD Court
Delhi/ 25.08.2020



आकंक्षा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, 2nd फ्लोर
Court No. 03, 2nd Floor
कडकडरूमा कोर्ट, दिल्ली-32
Karkardeoma Courts, Delhi-32

FIR No.: 424/2020
P.S.: Krishna Nagar
U/S: 379/411 IPC
State Vs. Mohd. Shahid

25.08.2020

Present: Ld. APP for the state is present through VC.
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Mohd. Shahid.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in J/C since 18.08.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Ld. Counsel has submitted that accused is ready to furnish sound and reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature.

Heard both the parties.

File perused. In the present case, the accused is in J/C since 18.08.2020. Case property in the present case has already been recovered. Co-accused has been granted bail. No previous involvement of accused in any other offence has been disclosed by the IO in his reply. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to

Ld. Counsel for accused on his email ID.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 25.08.2020

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, द्वितीय तल
Court No. 05, 2nd Floor
कडकडलूमा कोर्ट, दिल्ली-110002
Karkardooma Courts, Delhi-110002

FIR No.:000626/2020
P.S.:Shakarpur
U/S: 379 IPC
State Vs. Unknown

25.08.2020

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

Application for release of phone on superdari, perused.
Reply of IO received and perused. As per reply of IO, the present FIR
pertains to PS: Laxmi Nagar. In view of the reply of IO, the present
application stands dismissed for want of territorial jurisdiction.

Copy of this order be sent to Ld. Counsel for applicant
through email.



- SD -
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 25.08.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, 2nd Floor
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-110002
Karkardooma Courts, Delhi-110002

FIR No.:24/2020
P.S.:Shakarpur
U/S: 356/37/34 IPC
State Vs. Khursheeda

25.08.2020

Present: Ld. APP for the state is present through VC.

Ld. Counsel for accused is present through V.C.

Bail application perused. Reply filed by IO also perused. As per reply of IO, accused has not been arrested yet, in the present matter. Hence, the bail application is dismissed as premature.

Copy of this order be sent to Ld. Counsel for accused through email.

→ SJ -
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 25.08.2020



आकंक्षा व्यास
AAKANKSHA VIJ 3
महानगर दण्डाधिकारी (ए.एस.)-05
Metropolitan Magistrate (E.S.)-05
कोर्ट नं. 03, 2nd फ्लोर
Court No. 03, 2nd Floor
कडकडसूना वार्ड, बिरा 100
Karkadsoona Court, Bir 100

FIR No.:357/2020
P.S.:Krishna Nagar
U/S: 356/379/411/34 IPC
State Vs. Abhishek

25.08.2020

Present: Ld. APP for the state present through VC.
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Abhishek.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in J/C since 18.08.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Ld. Counsel has also submitted that accused is the sole bread earner of his family. It is further submitted that accused is ready to furnish a reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature.

Heard both the parties.

File perused. Accused was arrested on the disclosure statement of co-accused from whom stolen property in question was recovered. In the present case, the accused is in J/C since 18.08.2020. Case property in the present case has already been recovered. No previous involvement of accused in any other offence has been disclosed by the IO. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to

Ld. Counsel for accused on his email ID.



— 52 —
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 25.08.2020

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर दण्डाधीन (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, 2nd फ्लोर
Court No. 05, 2nd Floor
कडकसदूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR No.: 201/2020
P.S.:PIA
U/S: 364/34 IPC
State Vs. Unknown

25.08.2020

Present: Ld. APP for the state is available for hearing through VC.
None for applicant through V.C.

The present application for release of Voter ID Card, Aadhar Card, Photos and one tie on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Ravinder Kumar wherein it is submitted that there is no objection for release of documents to the Complainant. In view of the no objection of IO, oral arguments are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

1. Release of documents and articles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photocopies of the documents.
2. The photocopies of the documents should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the abovesaid documents and article should not be insisted upon during the trial. The panchnama and photographs should be sufficient for the purpose of evidence.

In these circumstances the aforesaid documents, photos and tie be released to the rightful owner subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the number and description of said documents and article.
2. IO shall take the colour photographs of the documents and article and photocopies of the said documents.
3. The photocopies and photos should be attested and counter signed by the complainant, accused and rightful owner
4. IO shall retain the Photocopies of documents and photos.

Copy of this order be sent to Ld. Counsel for applicant through email.



sd -
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 25.08.2020

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, 2nd Floor
कोर्ट नं. 05, 2nd Floor
Karkardooma Courts, Delhi-32

FIR No.:0327/2020
P.S.:PIA
U/S: 379 IPC
State Vs. Saurav verma

25.08.2020

Present : Ld. APP for the State is present through Video Conferencing.
None for applicant through V.C.

The present application for release of mobile phone **One Plus 6** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Jagsoran Singh wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

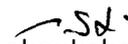
In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance.




(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 25.08.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, 2nd Floor
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

RAJAT SADH VS. GOVERNMENT OF NCT DELHI
PS: Krishna Nagar

25.08.2020

Present: Ld. APP for the state is stated to be available for hearing through V.C.

Applicant with Ld. Counsel Sh. Bharat Bhushan in person.

IO in person.

Teena Sadh alongwith her parents in person.

I have carefully perused the application. I have also perused the status report filed by the IO in the present case. Teena Sadh was examined in camera in the chamber of the undersigned and she was specifically asked as to whether she is residing voluntarily with her parents. Teena Sadh replied that she was voluntarily residing with her parents at present. Further, Teena Sadh was made aware of the allegations made by the applicant in the present application, to the effect that she was being wrongfully confined in her parental house and that she was being threatened with dire consequences by her parents. However, Teena Sadh replied that she had never called the applicant on 21st August 2020 as alleged in the present application and further she was not being wrongfully confined in her parental house, nor was she being threatened with dire consequences by her parents. Lastly, inquiry was made from Teena as to whether she wanted to go and reside with the applicant to which she replied in the negative and categorically stated that she wants to reside with her parents only. It is also pertinent to mention



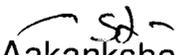
आकांक्षा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts. Delhi-32

-2-

that no signs of external injury were noticed by the undersigned on the person of Teena Sadh.

It is not disputed that the Teena Sadh is an adult and no contrary submission was made by anyone present in this matter. In view of the in-camera inquiry as narrated above as well as separate statement given by the Teena that she wants to reside with her parents only, the present application has no merit and it is accordingly dismissed. At this stage, the applicant also submitted that he be permitted to speak to Teena Sadh for 5 minutes. However, Teena stated that she does not wish to speak to the applicant. Hence, the above mentioned request of the applicant is also declined.

Copy of this order be given dasti to the IO and a copy of this order be also given dasti to the applicant, on request.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 25.08.2020

